

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

(2)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10/10/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/56/2016  
NAME OF THE PETITIONER(S) : OFS Industries Pvt Ltd & Another  
NAME OF THE RESPONDENT(S) : First City Capital Investments Ltd & 15 Others  
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

ASHOK VISWANATH

Respts 9, 10 & 11

Ashok Viswanath

~~Ashok~~

ADITYA S

PETITIONER

AI

DEY ESTHIAAR J  
For M/s. Shrivastava &  
Suresh  
Vedavallikumar

Counsel for R1, R2, R6, R12-R14

J. D. J.

Counsel for R-1 & R-8

Shiv

**ORDER**

Counsel for petitioner present. Counsel for R1 to R6, R12 to R14, counsel for R7 & R8, counsel for R9 to R11 are present. No representation on behalf of R3. Counsel for R1 to R6, R12 to R14 filed a memo adopting the counter filed by R11 in CA 92/2017. R4 has filed an Interlocutory Application No.201/2017 praying for recalling the order dated 18.11.2016 wherein R4 was set ex parte. The IA is allowed. The matter is posted for hearing submissions by both the sides in the main CP and also in the CA. Put up on 26.10.2017 at 10.30 A.M.

  
**K Anantha Padmanabha Swamy**  
**Member (Judicial)**

bc